
(2017) 03 PAT CK 0088

In the Patna High Court

Case No : 1279 of 2015

Ram Charitra Rai & Ors.

APPELLANT

Vs

The State of Bihar, & Ors.

RESPONDENT

Date of Decision : 30-03-2017

Acts Referred:

[Constitution of India](#), [Article 226](#) -
Power of High Courts to Issue certain writs

Citation : (2017) 03 PAT CK 0088

Hon'ble Judges : Ajay Kumar Tripathi, Nilu Agrawal

Bench : DIVISION BENCH

Advocate : Gautam Kumar Kejriwal, ?Kumari Amrita, ?Rajesh Kumar, Ganpati Trivedi, Manoj Kumar Jha

Final Decision : Dismissed

Judgement

1. Heard counsel for the appellants, counsel for the respondents including the State.
2. The dismissal of the writ application vide order dated 01.07.2015 by the learned single Judge is the cause for the appellants to prefer this appeal under Letters Patent.
3. There is nothing illegal about the learned single Judge refusing to exercise discretion under Article 226 of the Constitution of India especially when there is a statutory appeal available against the impugned order to the appellants.
4. Whatever submissions, which have been made by the learned counsel representing the appellants, before us can also be

appreciated by the appellate authority and none of the submissions are of a kind which cannot be heard and decided in appeal.

5. No interference, therefore, is warranted with the order impugned.

6. Appeal is dismissed.

7. Appellants are free to file appeal even now if they choose.